

**Central Administrative Tribunal
Principal Bench, New Delhi**

OA No.760/2014

New Delhi, this the 30th day of September, 2015

**Hon'ble Mr. Justice B.P. Katakey, Member (J)
Hon'ble Mr. K.N. Shrivastava, Member (A)**

Smt. Vinita Taygi W/ Inspector D/2089 (PIS 24880043)
Aged about 46 years W/o Sh. Manoj Tyagi presently
Posted as W/ Inspector of Police under the Commissioner
Of Police New Delhi, Ministry of Home Affairs, New Delhi
R/oQ No. 1 Type IV Police Station
Delhi-110051. Applicant.

(By Advocate: Mr.VPS Tyagi)

Vs.

1. The Joint Commissioner of Police /Vigilance Delhi.
2. The Dy. Commissioner of Police /Vigilance Delhi.
3. The Addl. Commisioner of Police Head Quarters Delhi. .. Respondents

(By Advocate:Mr. Amit Anand)

ORDER (ORAL)

By Justice Mr. B.P. Katakey, Member (J);-

Learned counsel appearing for the applicant submits that applicant does not want to press this application. It has also been submitted that applicant may be granted liberty to approach the appropriate forum on a subsequent cause of action that may arise.

2. The prayer being not opposed is allowed.
3. The present OA is, accordingly, dismissed as withdrawn with liberty as aforesaid. No cost.

**(K.N.Shrivastava)
Member (A)**

**(B.P. Katakey)
Member (J)**

